

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 28

C.P. (IB)/63(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **MS. NEERAJ SINGH PROPRIETOR OF**
 M/S. N.J. ELECTRONICS V/S SYSKA LED
 LIGHTS PRIVATE LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/63(MB)2024

- 1) Mr. Anuj Solanki, Ld. Counsel for the Operational Creditor and Mr. Aamir Attari, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Corporate Debtor informs that Affidavit in Reply has been filed by the Corporate Debtor; however, this Bench could not lay their hands on the Reply filed by the Corporate Debtor.
- 3) In that view of the matter, Corporate Debtor shall ensure that the Reply filed by them in the present matter is available on record.

4) Stand over to 22.04.2024, for further consideration and hearing. This will be treated as last opportunity. No further time will be afforded to either of Parties for any purpose.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare